

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13143/2023

(Arising out of impugned final judgment and order dated 17-08-2023 in A482 No. 7810/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PAWAN KHERA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 04-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Salman Khurshid, Sr. Adv.
Dr. Abishek Manu Singhvi, Sr. Adv.
Mr. S.G. Hasnain, Sr. Adv.
Mr. Abishek Jebaraj, AOR
Mr. Muhammad Ali Khan, Adv.
Mr. Omar Hoda, Adv.
Mr. Amit Bhandari, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Uday Bhatia, Adv.
Mr. Arjun Sharma, Adv.
Ms. Amna Darakhshan, Adv.
Ms. Vidhi Jain, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. Sharan Deb Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Kanu Agarwal, Adv.
Mr. Siddharth Thakur, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Keerti Jaya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is,

accordingly, dismissed.

2. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)